

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TWO WAY CONTAINER LINES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Two Way Container Lines Private Limited
2.	Date of incorporation of corporate debtor	15/11/2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35112WB2007PTC120352
5.	Address of the registered office and principal office (if any) of corporate debtor	Premises no.-28, Ward No.-16, Shyama Charan Rakshit Road, Barabazar Chandannagar Hooghly WB 712136 IN
6.	Insolvency commencement date in respect of corporate debtor	18/02/2020(order received on 24/02/2020)
7.	Estimated date of closure of insolvency resolution process	16/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Agarwal IBBI/IPA-002/IP-N00608/2018-2019/11859
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Plot No. 11D/31/1, Street No. 1111, PS Qube, Unit Number 1015A, 10th Floor, Beside City Centre 2 Kolkata- 700161 E Mail: cs.aaa.2014@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: Plot No. 11D/31/1, Street No. 1111, PS Qube, Unit Number 1015A, 10th Floor, Beside City Centre 2 Kolkata- 700161 EMail: irp.twowaycontainer@gmail.com
11.	Last date for submission of claims	09/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class is ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Physical Address: As in (10) above



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TWO WAY CONTAINER LINES PRIVATE LIMITED** on 18/02/2020, order received on 24/02/2020.

The creditors of **TWO WAY CONTAINER LINES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 09/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B– for Claims by Operational Creditors except workmen and employees
- Form C– for Claims by Financial Creditors
- Form CA – for Claims by Financial Creditors in a class
- Form D– for Claims by workmen and employees
- Form E– for Claims by authorized representatives of workmen and employees
- Form F– for Claims by Creditors (Other than Financial Creditors and Operational Creditors of the Corporate Debtors)

Submission of false or misleading proofs of claim shall attract penalties.



AJAY KUMAR AGARWAL

Interim Resolution Professional

Regd No.: IBBI/IPA-002/IP-N00608/2018-19/11859

Place: Kolkata
Date: 25/02/2020

